

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal Nos.78031 & 78041 of 2018

(Arising out of Order-in-Appeal No.214-215/JSR/2018 dated 02.05.2018 passed by Commr. (Appeal I) of CGST & Excise, Ranchi)

**Mr.Manoj Kumar Agarwal, CFO of M/s Metaldyne Industries Ltd.
M/s Metaldyne Industries Ltd.**

21/A, Phase IV, Adityapur Industrial Area, Jamshedpur-832108

Appellant

VERSUS

Commissioner of CGST & Excise, Jamshedpur

Central Excise Building, Outer Circle Road, Bistpur, Jamshedpur-831001

Respondent

Appearance:

None for the Appellant

Shri Joydip Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO...75086-75087/2021

DATE OF E-HEARING : 12.03.2021

DATE OF DECISION : 12.03.2021

PER P.K.CHOUDHARY :

The appellants have filed copies of Form No.SVLDRS-4, which are discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeals. Accordingly, the appeals of the appellants are dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/-

**(P.K.Choudhary)
Member (Judicial)**

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